

[Shri T. T. Krishnamachari]

So far as atomic energy is concerned, again the hon. Member has raised a question of policy. In fact, I do not want to get deeper into this matter. I think the Prime Minister's statement is extremely clear. One day he dealt with all aspects including, what we might call, our own philosophic approach to the problem. On the second day he was extremely clear, when he intervened in the debate on foreign policy, that the economics of the proposition should be considered. That practically rules out the question of our entering into this atom bomb race.

Sir, I have nothing further to add.

**Shri Nath Pai:** What about steel?

**Shri Hari Vishnu Kamath:** Sir, you have held on many an occasion that the Minister should answer the points raised.

**Mr. Speaker:** Because I had held that all these points should not have been raised here I did not stress that. I shall now put the motion to the House.

**Shri Hari Vishnu Kamath:** Sir, when a vote is taken there should be quorum in the House.

**Shri Nambiar:** Always.

**Shri Hari Vishnu Kamath:** I wonder whether there is one. When you are voting crores of rupees there should be at least quorum in the House.

**Shri Nambiar:** If the money is less quorum need not be there.

**Mr. Speaker:** The bell is being rung.

Now there is quorum and I shall put the motion to the vote of the House. The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of

the Consolidated Fund of India for the services of the financial year 1964-65 be taken into consideration".

*The motion was adopted.*

**Mr. Speaker:** The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clauses 1 to 3, the Schedule, the enacting formula and the Title were added to the Bill.*

**Shri T. T. Krishnamachari:** Sir, I move:

"That the Bill be passed."

**Mr. Speaker:** The question is:

"That the Bill be passed."

*The motion was adopted.*

12.50 hrs.

RE: ESSENTIAL COMMODITIES  
(AMENDMENT) ORDINANCE

**Mr. Speaker:** Yesterday Shri Kamath had raised a point on which Shri Hathi wanted to say something.

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):** Yesterday Shri Kamath had raised the point as to why the statement does not include the reasons for amending the Criminal Law Amendment Act in addition to the Essential Commodities Act. The statement contained the reasons for both. The only reason for his impression that it did not cover both was, whereas Item No. 10 said that "Shri C. Subramaniam to move for leave to introduce a Bill further to amend the Essential Commodities Act, 1955 and the Criminal Law Amendment Act, 1962", item No. 11 mentioned only the Essential Commodities (Amendment) Ordinance, 1964. Now, the short title of the Ordinance is, as is mentioned in that list, the Essential Commodities (Amend-

Ordinance, 1964 (No. 3 of 1964); the short title of the Bill is also the same. The long title for both are also the same. While introducing the Bill, the Minister in charge mentioned the long title. mentioned the short title. Otherwise, both the long title and the short title are identical and the reasons have been given.

**Shri Hari Vishnu Kamath** (Hoshangabad): By your leave, an important point arises out of the statement just now made, and that is this. As far as I am aware, the list of business or agenda is drafted, prepared and finalised in the Lok Sabha Secretariat and it bears the imprimatur of the Secretary. So, any error appearing in the agenda or the list of business will be laid at the door of the Secretary. It is not clear whether in this case it has been the responsibility of the Ministry or of this Secretariat. Where did the mistake creep in?

**Mr. Speaker:** He has stated that. So, he can only say that even if the mistake had been made in the Ministry, it ought to have been corrected by this Secretariat, our office.

**Shri Hari Vishnu Kamath:** Who made the mistake?

**Mr. Speaker:** The Ministry.

**Shri Hari Vishnu Kamath:** Let the Minister admit that. In one place the long title was quoted and in another place the short title.

**Shri Hathi:** I admit it I do not want to blame the Secretariat here.

**Shri H. V. Kamath:** Then it is alright.

12.52 hrs.

WEALTH-TAX (AMENDMENT)  
 BILL—contd.

**Mr. Speaker:** The House will now take up clause by clause consideration.

Out of 5 hours allotted, 3 hours and 40 minutes have been taken and 1 hour and 20 minutes now remain.

**Clause 2.—(Amendment of section 2).**

*Amendments made*

(i) Page 2,—

omit lines 7 and 8 (41).

(ii) Page 2, line 9,—

omit "(ii)". (42).

(*Shri B. R. Bhagat*)

**Shri Man Sinh P. Patel** (Mehsana): As my amendment No. 22 had been incorporated in the Government amendment, I am not moving it.

**Mr. Speaker:** The question is:

"That clause 2, as amended, stand part of the Bill"

*The motion was adopted.*

*Clause 2, as amended, was added to the Bill.*

*Clause 3 was added to the Bill.*

**Clause 4.—(Amendment of section 4).**

**Shri N. Dandekar:** I beg to move:

Page 4,—

after line 11, insert—

'(aa) the following proviso shall be inserted at the end, namely:—

"Provided that the provisions of this section shall not apply to any transfer made before the 1st April, 1964." (23).

The object of this amendment, very briefly, is this. The present Act states that certain transfers of property by the husband to the wife, by the father to his children or by a male person in the long-term interests of his wife and children should be included in the wealth of the transferor. The new amendment applies this to an "individual" so that whether the transferor is a male or female, transfers by both are taken in. So far the principle is all right. Now I come to the amend-